

SECTION XI LISTED ON: 27.01.2017
IN THE SUPREME COURT OF INDIA COURT NO: 1
ORIGINAL JURISDICTION ITEM NO : 7

INTERLOCUTORY APPLICATION NOS. 20-22 OF 2016

(Application for early hearing)

IN

CIVIL APPEAL NOS. 9142-9144 OF 2010

WITH

INTERLOCUTORY APPLICATION NO. 8

(Application for early hearing)

IN

CIVIL APPEAL NO. 6156 of 2012

RAM SIROMANI TRIPATHI & ORS.

...APPELLANTS

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

OFFICE REPORT

The Civil Appeals above mentioned alongwith connected matters (main matter CA No.716-717 of 2011) were before the Hon'ble Court on 22nd September, 2016, when the Court was pleased to inter-alia pass the following order:-

“...in our considered view, it would be necessary to examine whether the employees before us can be granted any relief without considering the judgment of the High Court on merits. That in our view should be done by a larger Bench of Three Judges. For that purpose, we refer the matters to the larger Bench. These matters be posted accordingly after seeking orders of Hon'ble the Chief Justice of India.

Liberty is granted to the parties for mentioning the matter before the Hon'ble Chief Justice of India for early hearing of the matters.”

(Copy of R/P dated 22.9.2016 enclosed herewith)

Civil Appeal No. 9142-44 of 2010

It is submitted that Mr. Balraj Dewan, Advocate has filed applications for early hearing on behalf of Appellant No. 50. The same have been registered as I.A. Nos. 20-22 of 2016. (Copy of the same are placed with main appeal paper books).

It is further submitted that there are three Respondents in these Appeals and all are common & contesting Respondents and Respondent Nos. 1-2 and 3 have entered appearance before this Court through M/s. Anuvrat Sharma and Ravindra Kumar, Advocates respectively.

It is further submitted that Respondent Nos. 4 to 16 in C.A. No. 9142 of 2010,

Respondent Nos. 4 to 7 in C.A. No. 9143 of 2010 and Respondent No. 4 in C.A. No. 9144 of 2010 have been deleted vide this Court's order dated 02.03.2011.

Service of Notice in the matter is complete.

Civil Appeal No. 6156 of 2012

It is submitted that Mr. Balraj Dewan, Advocate has filed applications for early hearing on behalf of Appellant Nos. 53 and 55. The same has been registered as I.A. No. 8 of 2016. (Copy of the same is placed with main appeal paper books).

There are 27 Respondents in this Appeal. Respondent Nos. 1 to 3 are served through Certificate of Service but no one has entered appearance so far. Respondent Nos. 4 to 27 are deleted from array of the party vide Hon'ble Judge's in Chamber order dated 06.12.2013.

Service of notice in the matter is complete.

Counsel for the Appellant has filed Statement of Case.

The Application in the matters above mentioned are listed before the Hon'ble Court with this report.

Dated this the 24th day of November, 2016.

ASSISTANT REGISTRAR

Copy to :-

Mr. K.L. Janjani, Advocate

Mr. Anuvarat Sharma, Advocate

Mr. Ravindra Kumar, Advocate

Mr. Vinod Kumar Tewari, Advocate

Mr. Balraj Dewan, Advocate

ASSISTANT REGISTRAR